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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

D.A. No. 1400 of 1995

Wednesday this the 30th day of October, 1996.

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. R.K. AHOOJA, ADMINISTRATIVE MEMBER

Sri D.P. Srivastava,
S/o Shri Asharfi Lal Srivastava
working as Director, G.P. in TCM
Sanchar Bhawan, Deptt. of Telecommunication,
New Delhi. Applicant

(By Advocate Mr. J.K. Bali)

Vs.

4. Union of India through its
Secretary, Ministry of Telecommunications,
Sanchar Bhawan, New Delhi. Respondent

(By Advocate Mr. M.M. Sudan)

The application having been heard on 30.10.1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), CHAIRMAN

Applicant seeks a direction to quash A-1
charge against him. Alternatively he prays that
the enquiry may be postponed till the conclusion
of a criminal trial against him, based on the
same facts. The former prayer cannot be granted
in the light of the decision in State of Rajasthan Vs.
B.K. Meena & Ors. JT 1996(8) SC 684 and even on the
merits of the matter. We consider the second prayer

contd....

also untenable. There is no reason why the departmental enquiry should invariably await the conclusion of the criminal trial. However, we direct that enquiry proceedings will stand adjourned by six months from today.

2. With the aforesaid direction, we dispose of the application. No costs.

Dated the 30th October, 1996.

R. K. Ahuja
R.K. AHOOJA
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR (J)
CHAIRMAN

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